

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IA/244/ND/2024 IN IB/709/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Jitendra Kejriwal	...	Respondent

Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Amod K Dalela, Adv.
For the RP	: Ms. Bhumika Bhardwaj, Adv. Mr. U. K. Singhal, RP in person
For the Respondent	: Mr. Akshit Gupta, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Amod Kumar Dalela, Learned Counsel for the applicant is present. Resolution Professional is present in person. Learned Counsel for the Personal Guarantor is present physically. Reply is on board. Learned Counsel for the applicant has submitted that he does not wish to file rejoinder. Pleadings are complete. List this matter on 22.08.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)